

Rejoinder not filed.
For orders.

D
28.6.03

Bench

For hearing

DS
31.11.03

Bench

Free copies of
final order
dt. 3.11.03 issued
to counsel for
both sides.

DS
31.11.03

D
31.11.03
S.O.C.S)

14. Order dt 26.6.2000

Rejoinder not filed on spite
of several adjournments. In view of this
no further time can be granted for filing
of rejoinder. None appears for the applicant.
This case be listed in its turn.

S.C.M.
Vice-chairman
26/6/03

Member (R.D.Y)

15. ORDER DATED 03.11.2003.

None appeared on behalf of the Applicant,
nor the Applicant was present in person. However,
Mr. S. Ray, learned Addl. Standing Counsel appearing
for the Railways/Respondents is present and is
heard. By filing counter, the Respondents have
disclosed that they have since not only completed
the viva-voca test but also the medical examination
in respect of all the successful candidates and
have also issued the order of appointments in favour
of the candidates, who were medically found fit to be
appointed. In support of these averments, they have also
submitted a copy of the order dated 27.1.99 at
Annexure-R/1 containing the names of 38 candidates
to fillup 40 vacant posts. In view of the aforesaid
position, we see nothing more survives in this case
for our adjudication and therefore, this original
Application is accordingly disposed of. No costs.

for S.C.M.
Vice-chairman 3/11

Member (J)